

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 263 of 2019**

**IN THE MATTER OF:**

**Mukesh Agarwal**

**...Appellant**

**Versus**

**RQS Engineering Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Ms. Neela Gokhale, Ms. Shradha Agrawal and  
Mr. Ilam Paridi, Advocates**

**For Respondent :**

**Mr. Rakesh Kumar and Mr. Aashish Khattar,  
Advocates**

**ORDER**

**08.07.2019** Learned counsel for the Appellant prays for and is allowed 2 weeks' time to file rejoinder.

Place the case 'for Admission (After Notice)' on **25<sup>th</sup> July, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc